

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
RAJYA SABHA**

**UNSTARRED QUESTION NO. 1079  
TO BE ANSWERED ON 09.03.2017**

**RECONSTITUTION OF COMMISSIONS**

**1079. SHRI AJAY SANCHETI :**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the present status of National Commission for Scheduled Castes, National Commission for Scheduled Tribes and National Commission for Safai Karamcharis;
- (b) the reasons for delay in their reconstitutions;
- (c) whether there is a proposal to do away with these commissions;
- (d) if so, the reasons therefor; and
- (e) if not, how long it would take to reconstitute these Commissions?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

- (a): National Commission for Scheduled Castes & National Commission for Scheduled Tribes are permanent Constitutional bodies discharging their functions as per the provisions of Article 338 & Article 338A in the Constitution through the Constitution (89<sup>th</sup> Amendment) Act, 2003 of Constitution. National Commission for Safai Karamcharis is a temporary Commission whose term has been extended upto 31.03.2019 at present.
- (b): The proposal to fill the vacant posts in these Commissions is under process.
- (c) & (d): No Sir.
- (e): The proposal to reconstitute these Commissions by appointment of suitable persons is under process.

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